

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

**(1) ANTI DUMPING APPEAL NO. 51064 OF 2020
with
ANTI DUPMING STAY APPLICATION NO. 50260 OF 2022**

(Arising out of Notification No. 16/2020-Customs (ADD) dated 23.06.2020 read with the Final Findings Notification No. 6/4/2019-DGTR dated 21.02.2020)

POSCO

POSCO Centre 440,
Teheran-ro, Gangnam-gu, Seoul
Republic of Korea

.....

Appellant

VERSUS

**Designated Authority, Directorate
General of Antidumping & Allied Duties**

Ministry of Commerce & Industry
Parliament Street, Jeevan Tara Building, 4th Floor,
New Delhi-110001

.....

Respondent

AND

**(2) ANTI DUMPING APPEAL NO. 51103 OF 2020
with
ANTI DUPMING STAY APPLICATION NO. 50276 OF 2022**

(Arising out of Notification No. 16/2020-Customs (ADD) dated 23.06.2020 read with the Final Findings Notification No. 6/4/2019-DGTR dated 21.02.2020)

POSCO Coated and Color Steel Co. Ltd.

479, Gangnam-daero, Seochogu
Seoul, Korea - 137858

.....

Appellant

VERSUS

**Designated Authority, Directorate
General of Antidumping & Allied Duties**

Ministry of Commerce & Industry
Parliament Street, Jeevan Tara Building, 4th Floor,
New Delhi-110001

.....

Respondent

APPEARANCE:

Shri Ashish Chandra, Shri Saurabh Tiwari, Shri Anupal Dasgupta and Ms. Deboleena Dutta, Advocates of the Appellant

Shri Ameet Singh and Shri Mohit Yadav, Advocates for Designated Authority

Shri Sunil Kumar and Shri Rakesh Kumar, Authorized Representatives for the Revenue

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ORDER : MARCH 07, 2022

FINAL ORDER NO.50228-50229/2022

PER JUSTICE DILIP GUPTA

In view of the further developments that have taken place after filing of the Anti Dumping Appeals, the Appellants have moved an Application seeking withdrawal of the Appeals but with liberty to approach the Tribunal again if in future any prejudice is caused to them. Learned Counsel appearing for the Designated Authority and learned Authorized Representative of the Department have no objection. Both the Appeals are dismissed as withdrawn with the liberty sought for. Stay Applications, accordingly, also stand disposed of.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**